

SHRI BAL RAJ MADHOK : If the Minister is not answering that question let us pass on the next question.

SHRI K. K. SHAH : I have answered the questions. It is a suggestion for consideration.

श्री जाजं फरनेन्डीज : मेरे प्रश्न का ठोस उत्तर आना चाहिए। ग्राम तो समाजवाद की बातें करते हैं। मैंने दो सुझाव रखकर प्रश्न किया है। ऐसे नहीं चलेगा। जमीन के दामों पर लगाम और मकान की जगह पर रोक, मेरे इन दो प्रश्नों का ठोस उत्तर आना चाहिए। ...**(व्यवधान)**... आपकी नीति क्या है, वह बताइये? रिवाल्विग फंड कोई नीति नहीं है। ...**(व्यवधान)**... 500 स्कायर फीट से ज्यादा जगह किसी को नहीं मिलेगी, इसको आप कबूल कीजिए। ...**(व्यवधान)**...

MR. SPEAKER : Mr. Fernandes : What are you doing? Why are you disturbing the House? Please sit down.

श्री जाजं फरनेन्डीज : इस प्रश्न को मैं इस सदन में नहीं उठाऊंगा तो फिर और कहाँ उठाऊंगा? इस देश में मकान की बहुत विषम समस्या है। मेरे क्षेत्र में बाधे से ज्यादा आदमी फुटपाथ पर सोते हैं और वहाँ पर प्रधान मन्त्री के लिए नया मकान बनाने की बात उठती है। मुझे इस बात पर बहुत गुस्सा है...**(व्यवधान)**... ये यहाँ पर समाजवाद की बातें कहते हैं। ...**(व्यवधान)**...

MR. SPEAKER : Will you please sit down? Please sit down. Shri S. R. Damani.

SHRI S. R. DAMANI : May I know from the hon. Minister **(Interruption)**.

SHRI RAM SEWAK YADAV rose—
(Interruption).

MR. SPEAKER : Are you disturbing the whole House? Now, Shri DAMANI.

SHRI S. R. Damani : In order to reduce overcrowding in big cities

Mr. SPEAKER : I had called the hon. Member much earlier. He was not able to put his question in spite of my repetitions.

SHRI S. R. DAMANI : I did stand up and started putting my question but neither the hon. Members nor the Minister could hear anything.

MR. SPEAKER : Will you come out with your question now?

SHRI S. R. DAMANI : Yes, Sir. I want to know how far the policy adopted by the Government to reduce the congestion in the big cities is progressing or succeeding, and why the big industries in the big cities have not been shifting to the small cities and why this shift has not been taking place according to the Plan.

SHRI K. K. SHAH : I am extremely happy that after this idea has been accepted and is being worked out, I get so much support from the House. I am very happy and glad about it. **(Interruption)**

MR. SPEAKER : Next question.

SHRI K. K. SHAH : It is only the revolving fund which has created the expectations, and I am glad that I am getting the support from the House. The second question is a very relevant one. It is true that the planning in future should be such that the shifting from the rural to the urban areas is minimised. That is the only way of preventing shortage in the urban areas.

Appointment of Third Pay Commission

+

- *2. **SHRI N. R. LASKAR :**
SHRI NARAYANAN :
SHRI P. RAMAMURTI :
SHRI S. M. BANERJEE :
SHRI DHANDAPANI :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the Union Government had asked various Central Government Employees Organisations to send proposals for inclusion in the terms of reference of the Third Pay Commission;

(b) if so, how many Organisations have submitted such proposals;

(c) Whether the terms of reference, the composition of the Commission and the time by which their report is to be submitted have been finalised and if so, the details thereof; and

(d) Whether an interim relief will be paid within two months from the date of appointment of the Commission ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) All recognized federations of Central Government employees as well as all recognized unions and associations of Central Government employees not included in the above federations, which were represented on the National Council of Joint Consultative Machinery as on 1.12 1969, were invited to send their suggestions regarding the terms of reference of the proposed Pay Commission.

(b) 34.

(c) Government hope to announce the terms of reference, composition etc. of the proposed Pay Commission very shortly.

(d) Interim relief, if any, on account of increased cost of living as also the date of its effect, will form part of the terms of reference.

SHRI N.R. LASKAR: The hon. Prime Minister has already expressed her wish; she wished that the Commission could submit a report within two years, but I doubt very much because the Second Pay Commission had to deal with only three lakh employees and now it is about 21 lakhs. Therefore, in the meanwhile, will the Government consider about asking the Commission to give any interim relief to the employees or not ?

SHRI P. C. SETHI : I have already said in the main body of the answer that it would also be part of the terms of reference.

MR. SPEAKER : Mr. Sondhi. I am only afraid he is too fresh !

SHRI M. L. SONDHI : This question does involve certain matters on which you yourself, Sir, will feel exercised. The appointment of the third Pay Commission

will be meaningful or meaningless according as Government succeeds in inspiring confidence in the Government employees or not. The question of interim relief is a basic one. Is the Prime Minister aware of the hardships, distress and failure of the basic amenities of human living, which are widespread in Delhi among the Government employees ? May I ask her whether the Government will at least give some immediate interim relief to the Central Government employees ? I will give one illustration. There are Government employees who have been adversely affected by the merger of DA and basic pay. In the matter of house rent, they have suffered a loss of as much as Rs. 100 per month. Imagine a family which has to do without Rs. 100 a month. Will the Prime Minister here and now announce something concretely? What does it mean? Interim relief means here and now, today. In the case of Germany and France, recently the emoluments of Government employees were raised. That means socialism and social justice.

SHRI P. C. SETHI : The question of interim relief also will be referred to the Pay Commission. But we would not wait till the entire report of the Pay Commission comes out. We would hope that as soon as they are able to do so, they would give an interim report indicating what should be the interim relief to be given to the employees and the Government would consider it.

About the house rent, this question has been agitating the minds of employees since long. There seems to be some anomaly. We have already examined this question and we would give further consideration to it. But it is also a fact that the production of rent receipt is absolutely essential.

SHRI M. L. SONDHI : Why ?

SHRI P. C. SETHI : It is very clear. It is because in certain cases, this facility is being misused.

SHRI M. L. SONDHI : You are casting aspersion on the hard-working Government employees. You may have misused it ; don't accuse others. This is a very wrong approach, I challenge him. Let him come with me and see how many Government employ-

yees are not able to make both ends meet. They have no vegetables, fruits and eggs. There is no nutrition or protein content in their diet. If the minister incharge was Mr. Fakhruddin Ahmed, he could be excused. But here is a Minister who is a young man who should give an answer. Let him rise up and say that in the case of Government employees, he will give them immediately what they are entitled to. What are these scraps of paper which he calls house rent receipts? In the name of human justice, Sir, ask this young man to get up and talk like a young man. Let him give some assurance. My eloquence should be worth something.

MR. SPEAKER : I am very happy that Mr. George Fernandes and Mr. Sondhi are letting out steam today ; now it will become quite normal.

SHRI INDRAJIT GUPTA : Apart from the details of the terms of reference which the minister says are under consideration, I want to know whether Government has decided or not to give the Pay Commission a direction that the revision of the pay structure of the Central Government employees should be based on the minimum need-based wage norm which this Government itself defined and formulated in 1957, i.e. 13 years ago? Are we to take it that the Pay Commission will at least be told to take that need-based minimum wage norm as the basis of new pay structure or are we to take it that the Government wants to give the go-by to the norm which was formulated by itself and it is not prepared to implement it now?

SHRI P. C. SETHI : As far as this problem is concerned, our general sympathy is on the side of the workers.

SHRI NAMBIAR : Lip service.

SHRI P. C. SETHI : The main question is its feasibility and practicability. We would refer this also as one of the terms of reference to the Pay Commission,

श्री रवि राय : क्या मंत्री महोदय यह आश्वासन देंगे कि तीसरा पे कमीशन बनाने के समय यह ध्यान में रखा जायेगा कि उस की जो सिफारिशें आयेंगी उन को अवार्ड की तरह माना जायेगा, और क्या मजदूरों के कोई प्रतिनिधि इस पे कमिशन के सदस्य बनने वाले हैं ?

SHRI P. C. SETHI : It is very difficult to say categorically that we would consider it as an award. It would certainly receive our very serious consideration.

श्री रवि राय : सीरियस कंसिडरेशन का क्या मतलब है ? मंत्री महोदय बनलायें कि इस सिफारिशों को अवार्ड की तरह माना जायेगा या नहीं ।

श्री प्र० चं० सेठी : एक दम अवार्ड की तरह मानना तो कठिन होगा, लेकिन इसके बारे में जितने भी मुद्दे हैं उन को हम सीरियस कंसिडरेशन देंगे, उन पर विचार करेंगे । लेकिन जहां तक लेबर प्रतिनिधि का सवाल है, वैसे तो यहां मल्टिप्लिसिटी ग्राफ यूनियन्स है, मगर जो वेल रिप्रेजेंटेटिव यूनियन हैं उस को प्रतिनिधित्व देने का जरूर प्रयत्न किया जायेगा ।

श्री प्रेम चन्द वर्मा : मैं मंत्री महोदय से जानना चाहता हूँ कि जो पे कमीशन नियुक्त किया जायेगा वह जो केन्द्रीय सरकार के मुलाजिम हैं उन के लिए ही होगा या जो केन्द्रशासित प्रदेश हैं उन के लिये भी होगा । केन्द्रशासित प्रदेशों के मुलाजिमों के लिये कोई ठीक ग्रेड नहीं है । हिमाचल प्रदेश के मुलाजिमों की जो तनख्वाहें हैं उनको न तो पंजाब से मिलाया जाता है और न हरियाणा से मिलाया जाता है । इस पे कमीशन के द्वारा जो केन्द्रशासित प्रदेश हैं उन के मुलाजिमों की तनख्वाहों के ऊपर भी विचार किया जायेगा । अगर नहीं तो क्यों नहीं ?

श्री प्र० चं० सेठी : जहां तक यूनियन टेरिटरिज के मुलाजिमों का ताल्लुक है, उन का भी समावेश इस में होगा ।

SHRI NAMBIAR : The hon. Minister has stated just now that the question of interim relief will be decided after the interim report is received. Now nothing has been decided either about the personnel of the Pay Commission or its terms of reference. The interim report of the Commission is, therefore, bound to take quite some time.

In view of that, will the Government consider the question of giving some interim relief without waiting for any interim report from the Commission ?

MR. SPEAKER : That question has already been asked.

SHRI BAL RAJ MADHOK : The hon. Minister answered the question whether interim relief will be part of the award. That report may come after two years. The hon. Member is asking about immediate relief.

SHRI P. C. SETHI : May I make myself quite clear ? I have not stated that it will be part of the Award. I said that it will be a point in the terms of reference.

SHRI NAMBIAR : Irrespective of the interim and final report whether some immediate relief will be given is the question.

MR. SPEAKER : That has been asked and replied to a number of times.

श्री हुकम चन्द कल्लवाय : केन्द्रीय सरकार के मातहत बहुत से ऐसे उद्योग चल रहे हैं जिन में काफी संख्या में कँजुमल लेबर काम करती है। क्या सरकार उन के बारे में भी विचार करने को तीसरे वेतन आयोग से कहेंगी क्योंकि उनकी बहुत गिरी हुई हालत है ?

श्री प्र० चं० सेठी : जो डिपार्टमेंटल अन्डर-टेकिंग्स के मुलाजिम हैं, जैसे डिफेंस के लोग हैं, उनका समावेश तो होगा, लेकिन जो पब्लिक अन्डरटेकिंग्स हैं, जिन के डिफरेंट वेज बोर्ड्स हैं, उनका नहीं होगा। रेलवे के लिये यही पे कमीशन होगा।

SHRI S. KUNDU : As the terms of reference of the Pay Commission are, it will concern only the Government employees. There are many people employed by the Government who are not considered as Government employees, like the casual labourers. There are five lakhs casual labourers in the Railways who are getting less than Rs. 60 a month as wages. I want to know whether this Pay Commission will determine their wages also and whether benefit will accrue to them also out of this Pay Commission.

SHRI P. C. SETHI : Casual Labour would not be a part of the terms of the Pay Commission.

SHRI JYOTIRMOY BASU : Will the hon. Minister tell us whether in the Pay Commission he is going to include any employees' representative ?

MR. SPEAKER : That was asked already.

SHRI K. N. PANDEY : I want to know whether the hon. Minister is going to get any observation from the Pay Commission about the desirability of paying any interim relief or whether he is asking the Pay Commission to recommend as to what should be the quantum or nature of relief that should be given to the employees.

SHRI P. C. SETHI : When I say that this will be point of reference, it only means that if the Pay Commission considers it desirable and necessary that interim relief has to be given, it is certainly welcome to give its recommendation.

Nationalisation of Drug Industry

+

*3. SHRI M. H. GOWDA :
SHRI A. K. GOPALAN :
SHRI HEM BARUA :
SHRI P. GOPALAN :
SHRI KANWAR LAL GUPTA :

Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether it is a fact that Government are considering to nationalise the Drug Industry ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : (a) No, Sir.

(b) Does not arise.

SHRI M. H. GOWDA : May I know from the hon. Minister whether drugs that are supplied to the poor are sold at a high prices and whether the Minister is going to nationalise the drug industry.